

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 332 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017**

**NAME OF THE COMPANY:** M/s Lakshmi Steels Vs. M/s Hounslow Builders Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s) :	Mr. Anurag Sharma, Advocate Ms. Gunjan Mittal, Advocate		
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	For the Respondent (s) :	None		
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**ORDER**


Ld. Counsel for the Petitioner has placed on record certain SMSs sent to the Directors of the Corporate Debtor as well as report of the postal authorities, which reflects the service of notice on them for today.

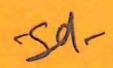
As none is present on behalf of the Corporate Debtor, this Bench proceeds to hear the Petitioner.

Ld. Counsel for the Operational Creditor has submitted that no reply has been received from the Corporate Debtor pursuant to the issuance of the notice under Section 8 of the Code.

He has also taken us through the other relevant requirements of the Code.

To come up for orders.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**